

**ALL INDIA INSTITUTE OF
MEDICAL SCIENCES (AMEND-
MENT) BILL.**

(Amendment of Sections 4 and 28)

Dr. Atchamamba (Vijayavada): I beg to move for leave to introduce a Bill further to amend the All India Institute of Medical Sciences Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a bill further to amend the All India Institute of Medical Sciences Act, 1956."

The motion was adopted.

Dr. Atchamamba: I introduce the Bill.

**SALARIES AND ALLOWANCES OF
MEMBERS OF PARLIAMENT
(AMENDMENT) BILL.**

Amendment of Section 6

Shri Keshava (Bangalore City): I beg to move for leave to withdraw the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

This Bill concerns a large number of members of this House. This Bill seeks to provide against the greater inconvenience caused to a large number of members who are coming from places which are very far away from Delhi—say thousands of miles away—involving travel by train.

Mr. Speaker: What does the hon. Member want?

Shri Keshava: I thought I should give an explanation to the hon. Members and this House before I withdraw the Bill.

Shri V. P. Nayar: No explanation is necessary for withdrawal.

Shri Keshava: The Bill, as it stands, envisages scope for travel by air. Now I seek to introduce a Bill on identical lines, seeking for facility for travel only between Delhi and the constitu-

ency. I cannot introduce that Bill until I withdraw this Bill.

Mr. Speaker: The question is:

"That leave be granted to withdraw the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

The motion was adopted.

Mr. Speaker: The Bill is withdrawn.

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL**

Omission of Section 87B

Mr. Speaker: The House will now resume further consideration of the following motion moved by Shri M. L. Dwivedi on 8th September, 1957:

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

Out of the 2½ hours allotted for the discussion of the Bill, 25 minutes were taken on the 8th September, 1957 and 2 hours and 5 minutes are still available. Shri Braj Raj Singh will now continue his speech.

I find that Shri Braj Raj Singh is not here. Does anybody else want to speak on this?

Since nobody wants to speak on this Bill, I am going to put it to the vote.

The question is:

"That the Bill further to amend the Code of Civil Procedure, 1908, be taken into consideration."

The motion was negatived.

BEEDI AND CIGAR LABOUR BILL

Shri A. K. Gopalan (Kasergod): I beg to move:

"That the Bill to provide for regulating employment and work in the factories manufacturing Beedi and Cigar in India, be taken into consideration."